# COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 100 OF 2019 & IA NOS. 178 & 179 OF 2019

Dated: 26<sup>th</sup> March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. ....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Anup Jain Mr. Sankalp Singh

Counsel for the Respondent(s) : Ms. Raveena Dhamija for R-2

### <u>ORDER</u>

#### <u>IA NO. 179 OF 2019 –</u>

#### Appl. for exemption from filing certified copy of impugned order

Heard the learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant and the learned counsel, Ms. Raveena Dhamija, appearing for the second Respondent.

The counsel for the Appellant submitted that IA No.179 of 2019 may be allowed.

The submission of the counsel for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, IA is allowed, subject to production of certified copy. The counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 21.05.2019.

## APPEAL NO. 100 OF 2019 & IA NO. 178 OF 2019

The learned counsel for the second Respondent prays for four weeks' time to file the reply to the main appeal as well as to the IA No. 178 of 2019 filed by the Appellant for stay.

Submission of the counsel for the second Respondent, as stated supra, is placed on record.

The counsel for the second Respondent is permitted to file the reply on behalf of the second Respondent to the main appeal as well as to the IA No. 178 of 2019 filed by the Appellant for stay on or before 23.04.2019, after duly serving copy to the counsel for the Appellant.

List the matter on <u>25.04.2019</u>, as agreed by the counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member
bn/vt

(Justice N.K. Patil) Judicial Member